

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.104

CP (IB) No. 6/Chd/Chd/2019

IN THE MATTER OF:

Indian Overseas Bank, Chandigarh

..Petitioner-Financial Creditor

Versus

Winsome Yarns Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner

: Mr. Rakesh Gupta, Advocate

For the Respondent

**: Mr. Anand Chhibar, Senior Advocate
with Mr. Vaibhav Sahni, Advocate**

ORDER

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor. The counsel for the Petitioner-Financial Creditor has submitted that the Respondent-Corporate Debtor is already subjected to CIRP vide judgment dated 22.12.2023 in a Section 7 application bearing CP (IB) No. 291/Chd/Chd/2018 in the matter of Edelweiss Asset Reconstruction Company Limited. Vs. Winsome Yarns Ltd. Therefore, the Petitioner-Financial Creditor

Mamta 25.01.2024.

Indian Overseas Bank, Chandigarh is directed to approach the RP appointed in the said matter and lodge their claim with RP. The present Section 7 application stands disposed of. Liberty is granted to Indian Overseas Bank, Chandigarh, in case the CIRP is not materialized, for revival of Section 7 application. The case folders and connected papers may be consigned to the record room.

Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)